

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S Twentyfirst Century Pharmaceuticals Private Limited
2.	Date of incorporation of corporate debtor	21/03/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24231TN1986PTC012817
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: No. 360, SIDCO Estate, North Phase, 3rd Cross Street, Ambattur, Chennai, Tamil Nadu – 600098 Also at Unit II, Khasra No.282, Nalheri Dehviran, Nalhera Anantpur, Puhana-Iqbalpur Road, Roorkee Dist. Haridwar, Uttarakhand - 247668,
6.	Insolvency commencement date in respect of corporate debtor	04.08.2026 (order copy received on 06.08.2026)
7.	Estimated date of closure of insolvency resolution process	30.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-2019/12211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-15 Abhinav Kailash 19A Velachery Road, Saidapet Chennai 600015 Jayashree2505@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	13/6, Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024 cirp.21stcenturypharma@gmail.com
11.	Last date for submission of claims	22.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED on 04.08.2026 (Order copy received on 06.08.2026).

The creditors of TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22.08.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA : Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

JAYASHREE S IYER

Interim Resolution Professional of Twentyfirst Century Pharmaceuticals Private Limited under CIRP
IBBI/IPA-002/IP-N00741/2018-2019/12211

Date: 07.08.2026

Place: Chennai

FORM A
PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
M/S TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of the corporate debtor	M/S Twentyfirst Century Pharmaceuticals Private Limited
2. Date of incorporation of the corporate debtor	21.03.1986
3. Authority under which the corporate debtor is incorporated / registered	Registrar Of Companies, Chennai
4. Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U24231TN1986PTC012817
5. Address of the registered office and principal office (if any) of the corporate debtor	Registered office: No. 360, SIDCO Estate, North Phase, 3rd Cross Street, Ambattur, Chennai, Tamil Nadu - 600098 Also at: Unit II, Khasra No.282, Nalheri Dehwan, Nalhera Anantpur, Puhana-Iqbalpur Road, Roorkee Dist. Haridwar, Uttarakhand - 247668.
6. Insolvency commencement date of the corporate debtor	04.08.2026 (order copy received on 06.08.2026)
7. Estimated date of closure of the insolvency resolution process	30.01.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-2019/12211
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-15 Abhinav Kailash-19A Velachery Road, Saidapet, Chennai 600015 Jayashree2505@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	13/6, Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024 cirp.21stcenturypharma@gmail.com
11. Last date for submission of claims	22.08.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

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Date: 07.08.2026

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